

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of March, 2019 (18.3.2019 to 22.3.2019)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
19.3.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	43/MP/2019	PDPL	Petition under Sections 79 of the Electricity Act, 2003 read with Article 12 of the PPAs dated 16.9.2016 claiming Carrying Cost on Change in Law compensation granted by the Order of the Commission dated 19.9.2018 in Petition No 50/MP/2018. (On admission)
	2.	44/MP/2019	AJSPPL	Petition seeking compensation/ charges against the arbitrary deductions made by the Respondent from the tariff payments made to the Petitioner. (On admission)
	3.	45/MP/2019	TSP(1)PL	Petition under Section 79 (1) (b) & (f) of the Electricity Act, 2003 read with read with Article 12 of the Power Purchase Agreements dated 2.8.2016, executed between the Petitioner and Solar Energy Corporation of India Ltd. (On admission)
	4.	59/MP/2019	NTPC	Petition under Regulation 8 of CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009, seeking extension for the interchange of infirm power beyond the allowed extension period ending on 7.3.2019.
	5.	251/GT/2017	UPCL	Petition for determination of tariff for the 2x600 MW thermal power plant set up by Udupi Power Corporation Limited in Udupi Taluk, Udupi District, Karnataka for the period, from 01.04.2014 to 31.03.2019.
	6.	269/MP/2018	AP(M)L	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of direction dated 28.9.2017 in Petition No. 97/MP/2017.
	7.	46/MP/2018	NTPC	Petition for revision of the Normative Annual Plant Availability Factor in respect of NTPCs Power Stations on account of shortage of coal availability.
	8.	68/MP/2018	NTECL	Petition Under Section 62 and 79 (1) (a) of the Electricity Act, 2003 read with Chapter-V of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and with Regulations 36 and 54 of CERC (Terms and Condition of Tariff) Regulation, 2014 for Revision of NAPAF for Vallur Thermal Power Station (3x500 MW)for the period from 1.4.2017 to 31.3.2019.
	9.	20/MP/2019	NHPC	Petition under Sections 66, 142 & 149 of the Electricity Act, 2003 read with Regulation 24, 37(ii), 53, 63 & 64 of CERC (Power Market) Regulations, 2010 for seeking urgent intervention of Commission and issue of appropriate direction to Indian Energy Exchange (IEX) and Power Trading Corporation (PTC) of India Limited.
	10.	18/MP/2018	AGEL	Petition under Section 79 (1) (c) and (f) and other applicable provision of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in the inter-State transmission and related matters) Regulations, 2009 against the action of the respondent in threatening to cancel the open access and encashment of bank guarantee.
	11.	17/MP/2018	NVVN	Petition under section 79 (1) (f) read with section 79 (1) (a) and other applicable provisions of the Electricity Act, 2003 for adjudication of disputes between the petitioner and the respondents 1 to 3.
	12.	19/MP/2018	TSP(4)PL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 and other applicable provisions of the Act in relation to the disputes having arisen under the Power Purchase Agreement dated April 11, 2016 between the parties.
	13.	27/MP/2018	KWDPL	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 in relation to the disputes arising out of the Power Purchase Agreement dated 3.8.2016 between Petitioner and Solar Energy Corporation of India Limited.
	14.	36/MP/2018	RSL	Petition for issuance of pending RECs and re-accreditation of project under the REC mechanism.
	15.	324/MP/2018	UPCL	Petition filed under Section 79(1)(b) of the Electricity Act, 2003 read with Article 7(2)(b) of the Power Purchase Agreement dated 26.12.2005.
	16.	325/MP/2018	UPCL	Petition under Section 142 read with Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Article 7.2(b) of the Power Purchase Agreement dated 26.12.2005.

	17.	286/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 for execution of the Orders dated 14.3.2018 passed in Petition No. 13/SM/2017 and 16.3.2018 passed in Petition No. 1/MP/2017; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Tamil Nadu Generation and Distribution Corporation Ltd. in relation thereto.
20.3.2019 Wednesday At 10.30 A.M.		Public Hearing		Draft Central Electricity Regulatory Commission (Fees and Charges of Regional Load Dispatch Centre and Other related matters) Regulations, 2019 for the tariff period from 1.4.2019 to 31.3.2024
20.3.2019 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	62/MP/2019	NPCL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 5 and 7 of the Central Electricity Regulatory Commission (Deviation, Settlement Mechanism and related matters) Regulations, 2014 as amended by the Fourth Amendment Regulations, 2018 effective from 1.1.2019(On admission)
	2.	66/MP/2019	PSPCL	Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulations 5 and 7 of the Central Electricity Regulatory Commission (Deviation, Settlement Mechanism and related matters) Regulations, 2014 as amended by the Fourth Amendment Regulations, 2018 effective from 1.1.2019(On admission)
	3.	81/MP/2019 alongwith I.A.No.28/2019	C(WR)TCL	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 inter-alia seeking a declaration that the factor/event, namely, direction of Power Grid Corporation Limited to re-route the LILO of One Circuit of 765kV D/C Aurangabad-Padghe Transmission Line at Shikarpur GIS, is a Force Majeure event under the TSA dated 24.06.2015 and further seeking extension of time period for achieving the SCoD of the Project under Article 4.4.2 of the TSA and other consequential reliefs. (On admission)
	4.	21/MP/2019 alongwith I.A.No.14/2019	AREP	Petition under Section 79 (1) (c) and (f) and other applicable provisions of the Electricity Act, 2003 seeking extension of SCoD of the Project due to occurrence of force majeure events covered under Article 11 of the TSA dated 10.1.2018 executed between the Petitioner and Respondent No. 1 M/s FBTL; and further seeking extension of LTA operational time under the LTAs dated 22.9.2016 executed between Petitioner and Respondent No. 2, PGCIL on account of 'Change in Law' as covered under Clause 5.7 of the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects issued by Govt. of India on 3.8.2017 and as further amended on 14.6.2018 Interlocutory Application for interim reliefs). (On admission)
	5.	371/MP/2018	PGCIL	Petition approval for inclusion of Additional Capital Expenditure for refurbishment / replacement of equipments of SVC at Kanpur Substation under section 14 (3) (vii) and 14 (3) (ix) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 in the matter of Rihand Transmission System (DOCO 1.4.1992) in Northern Region for tariff block 2014-19 and beyond (On admission)
	6.	153/MP/2018	MSETCL	Petition under Section 79 to adjudicate dispute between the petitioner and the respondent as per BPT Agreement dated 6.9.2011
	7.	154/MP/2018	MSETCL	Petition under Section 79 to adjudicate dispute between Petitioner and Respondent in accordance to BPT Agreement dated 21.11.2011
	8.	208/MP/2018	DBPL	Petition seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low Nox burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 7.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003; and for other claims on account of Change in Law under the Power Purchase Agreement.
	9.	213/MP/2018	DBPL	Petition seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low Nox burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 7.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003; and for other claims on account of Change in Law under the Power Purchase Agreements
	10.	263/MP/2018	ENN-ENN	Petition under Section 79(1) of the Electricity Act, 2003 and Section 14 and 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the illegal and arbitrary rejection of grant of REC

			application of the Petitioner by Respondents
11.	7/MP/2019	SESPL	Petition under Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access in inter-State transmission and related matters) Regulations, 2009 and the detailed procedure 2018 for directing PGCIL to inter alia grant revised LTA to the Petitioner
12.	IA No. 24 of 2019 in Petition No. 305/MP/2015	APNRL	Interlocutory application to place on record copy of judgment dated 21.12.2019 in Appeal No. 193 of 2017 GMR Kamalanga energy Limited V. Central Electricity Regulatory Commission & Ors. And for interim orders/directions.
13.	292/MP/2018	GPEL	Petition under Section 66 & 79 of the Electricity Act, 2003 read with Regulations 14 and 15 CERC (Terms and Conditions for recognition & issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondents, National Load Despatch Centre and the State Load Despatch Centre, to effect accreditation and registration of the Petitioner under the Renewable Energy Certificates (REC) mechanism and consequent reliefs.
14.	293/MP/2018	APIPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Limited dated 19.04.2016 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements.
15.	294/MP/2018	APIPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 14.10.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
16.	184/MP/2018	APMPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 05.02.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement.
17.	298/MP/2018	DVC	Petition for claim of Fixed Charges due to unilateral termination of PPA by WBSEDCL in regard to supply of power from Koderma TPS of DVC.
18.	262/MP/2017	JPL	Petition seeking amendment to the transmission licence granted to the Petitioner vide an order dated 9.5.2011 in Petition No. 105 of 2010 for including the 2 x 400 kV bays and bus sectionalizer bays and part of 400/220 kV sub-station equipment at Raipur Sub-station of PGCIL.
19.	221/GT/2015	PPCL	Petition for determination of Generation Tariff of Pragati-III CCPS 1371.2 MW Power plant of Pragati Power Corporation Limited for the period from 1-4-2014 to 31-3-2019 of current MYT
20.	309/GT/2015	PPCL	Petition for true up of generation tariff of Pragati-III CCPS 1371.2 MW power plant of Pragati Power Corporation Limited for the period from COD of GT#1 up to 31.03.2014 of MYT 2009-2014.

Sd/
(T.D. Pant)
Dy. Chief (Legal)
19.3.2019